

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated 1st day of December, 2000

Diary No. 5141 of 2000

CURAM :- (O.A. No. 1440/2000)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

1. Anoop Kumar Srivastava,
S/o Sri Ram Bihari Srivastava,
R/o P.H.C. Saurik, District Kannauj.
2. Deepak Dixit S/o Sri Prakash Dixit,
R/o 87/318, Acharya Nagar, Kanpur Nagar.
3. Rajesh Kumar Srivastava S/o Sri Satish Kumar
Srivastava, R/o 117/113-D, 'M' Block Ram Lal Road,
Kakadeo, Kanpur Nagar.
4. Shasanta Kumar Das S/o Sri Sada Nand Das,
R/o 11/113-D, 'M' Block Ram Lal Road,
Kakadeo, Kanpur Nagar.

(Sri O.P. Singh, Advocate)

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Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway,
Allahabad, Allahabad.
3. Senior Divisional Electrical Engineer (Rolling Stock),
Electric Loco Shed, Northern Railway,
Fazalganj, Kanpur.

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ORDER (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application filed under Section 19 of the
Administrative Tribunals Act, 1985, the applicants have
prayed for a direction to the respondents to provide
them job in Electricity Department on the post of Junior
Engineer for which the applicants have already taken
Apprentice Training.

2. After hearing counsel for the applicant it is not clear that the respondents have started any recruitment proceeding for appointing ~~as~~ Junior Engineers. The applicants cannot claim a direction for appointment merely on the basis of completing Apprenticeship Training under the respondents. The legal position is well settled in this regard by the judgements of the Hon'ble Supreme Court and the Hon'ble High Court of Judicature at Allahabad. If respondents initiate any step for recruitment of Junior Engineers the applicants may also apply and they shall be considered in accordance with law and ^{in the light of the Judgements of the} Hon'ble Supreme Court and High Court decision in the case of Mohd. Shamim Khan Vs. Dy. General Manager and in case of Jai Nath Singh Vs. UPSRTC, Varanasi. The OA is disposed of as above, with no order as to costs.


Member (A)


Vice Chairman

Dube/